

**COURT-II**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**Appeal No.168 of 2015 & IA No. 437 of 2015**

**Dated** : **30<sup>th</sup> March, 2016**

**Present** : **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**  
**Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**Powe Grid Corporation of India Ltd.** .... **Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Ors.** .... **Respondent(s)**

Counsel for the Appellant (s) : Mr. M. G. Ramachandran  
Ms. Ranjitha Ramachandran

Counsel for the Respondent (s) : Mr. S.Vallinayagam for R-5  
Mr. E.R. Kumar,  
Mr. Abhinay &  
Mr. Anurag for R-17  
Mr. K.S. Dhingra for R-1

**ORDER**

Appeal No.151 of 2015 & IA No. 114 of 2016 listed today for hearing, seeking impleadment of CERC to this appeal memo have been filed on behalf of the appellant submitted that since this is tariff appeal, impleadment of CERC is must. IA No. 114 of 2016 is hereby allowed and the impleadment of CERC, R-17 is to be added.

As per the learned counsel for the appellant, the appeal memo has already been filed. The learned counsel for the appellant is directed to serve the only added Respondent No.-17 which is required to file counter affidavit/reply within 3 weeks from today and rejoinder submissions, if any, within two weeks thereafter.

Dasti services is permitted.

Since this Appeal being Appeal No.168 of 2015 & IA No. 437 of 2015 is arising out of the same impugned order is that of Appeal No.151 of 2015, post both the appeals for hearing on **18<sup>th</sup> July, 2016.**

**(T. Munikrishnaiah)**  
**Technical Member**

**(Justice Surendra Kumar)**  
**Judicial Member**